



2026:DHC:7999



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**% **Date of Decision: 17th September, 2026**# **CNR No. DLHC010016052024**+ **CONT.CAS(C) 99/2024, CM APPL. 22384/2024, CM APPL. 50397/2025, CM APPL. 37540/2026 & CM APPL. 55061/2026****GURUDWARA SHRI GURU SINGH SABHA(REGD) THROUGH ITS GENERAL SECRETARY RANJEET SINGHPetitioner**

Through: Mr. Ajai Kumar Tripathi, Mr. R.K. Saini, Mr. Prashant Tripathi and Mr. Neeraj Gupta, Advs.

versus

SHAILENDER SINGH & ORS.Respondents

Through: Mr. Sudarshan Rajan, Mr. Rohit Yadav, Mr. Manish Kumar and Mr. Hitain Bajaj, Advs. for R-1 to 12
Mr. Niraj Kumar, Sr. Central Govt. Counsel with Mr. Chaitanya Kumar, Adv. for R-13
Head Constable Lokender, PS Preet Vihar
M: 9311066914
SI Krantiveer, PS Preet Vihar
M: 9415078008

**CORAM:
HON'BLE MS. JUSTICE MINI PUSHKARNA****MINI PUSHKARNA, J. (ORAL):**

1. The present petition has been filed alleging wilful disobedience of the order dated 21st August, 2023, passed by this Court in *CONT.CAS(C) 961/2022*, whereby, directions had been passed in the following manner:



“xxx xxx xxx

2. Hence, a perusal of the order shows that the learned ASJ directed to implement the order dated 09.06.2014 and 18.01.2022. As per the order dated 09.06.2014, which was an order passed under Section 133 Cr.PC by SDM, Preet Vihar, it was ordered as under:-

“The parties were heard on 21.05.14, 24.05.14 and on 4.06.14. The applicant/complainant's version is that they have been allotted the plot on perpetual lease for institutional purposes by the DDA, duly registered before the Collector of Stamps (File No.12454 dated 29.10.2014) and hence in rightful possession. They are aggrieved that the respondent is creating problems in the peaceful functioning of the Gurudwara in the form of removal of its display board, locking the gurudwara during functions and harassing the devotees. It has been further stated that the two parties had earlier arrived on a compromise

to not quarrel and son out the master of display board through lawful means before the SHO Preet Vihar on 19.5.2012. The registration of the society of the respondents viz., 'Gurudwara Singh Sabha Dera Baba Wadbhag Singh' was withdraw/ cancelled by the Registrar of Society, District East vide its order dated 27.9.2012 on the grounds that the registration had been obtained on the basis of forged documents

The Respondents have denied the allegations of the complainants and stated that issue was beyond the jurisdiction of this Court as it pertained to private property. He has further stated that the gurudwara was running since 1955 and they had possession of the property. During the hearing on 24.05.14, they sought addition time to submit papers to show the proof of ownership. However they failed to provide any evidence to show their ownership over the property and there possession on a property cannot be treated as ownership of the property.



Decision: The contention of the Respondent that this court could not hear a matter involving a private property is rejected on the grounds that the land in the instant case belongs to the DDA and has been lawfully leased to the complainants for a place of worship, and hence cannot be termed as private property. Except for physical possession on a portion of the property, the Respondents could not produce any document as evidence for proof of their ownership. Moreover any activity which creates a nuisance to the general public has to be curbed. The SHO (PS

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Preet Vihar) has also reported vide his communication dated 2.6.14 that there was a serious apprehension of law and order problem due to this dispute.

Now therefore, I.C. Velmurugan, SDM (Preet Vihar) considering the above facts, do hereby pass an order and require the Respondents Shri Pritam Singh and others to not involve in any illegal activity which can lead to disturbance of peace in the area. No hindrance or obstruction should be made in the functioning of the Gurudwara Sri Guru Singh Sahib (Regd.), The display board affixed by the Respondents shall also be removed forthwith."

xxx xxx xxx"

2. The present contempt petition has been occasioned as it is the allegation of the petitioner that the respondents are creating disturbance in the day-to-day operations of the Gurudwara, Shri Guru Singh Sabha ("Gurudwara").
3. However, learned counsel appearing for the respondent nos. 1 to 12 vehemently opposes the aforesaid submission, and submits that respondent nos. 1 to 12 have not caused any hindrance or disturbance to the smooth functions/operations of the Gurudwara.
4. The aforesaid statement is taken note of, and respondent nos. 1 to 12 are held bound by the same. It is directed that the respondents shall not



create any obstruction or disturb the day-to-day functioning of the *Gurudwara*, in any manner whatsoever.

5. At this stage, learned counsel appearing for the petitioner draws the attention of this Court to the photograph of the board of the *Gurudwara*, which is reproduced as under:



6. He submits that the board of the *Gurudwara* is lying on the floor, and that the petitioner has not been able to affix the same on the wall, on account of hindrance created by the respondents.

7. Accordingly, permission is granted to the petitioner to install the board of the *Gurudwara* at an appropriate place. It is further directed that the respondents shall not raise any obstruction in that regard.

8. Learned counsel appearing for the petitioner has also drawn the



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attention of this Court to the photographs of the *Gurudwara* to submit that renovation of the *Darbar Sahib* of the *Gurudwara* is required to be done. The concerned photographs are reproduced as under:

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9. Perusal of the aforesaid photographs shows that the paint from the



walls of the *Gurudwara* has peeled off, and that, there is damage to the ceiling of the *Darbar Sahib*.

10. This Court is of the view that no permission is required from any statutory authority to carry out such renovation work.

11. Accordingly, without changing the structure of the *Gurudwara* building, the repair/renovation work is allowed to be carried out by the petitioner.

12. Since it is the contention of the petitioner that impediment is created by the respondents in the day-to-day operations of the *Gurudwara*, it is directed that the Authorized Representative (“AR”) of the petitioner shall be allowed to directly contact the Beat Officer, whose details are as follows:

*Head Constable Lokender,
PS Preet Vihar
M: 9311066914*

13. In case of any obstruction or interference in the smooth functioning of the *Gurudwara*, the AR of the petitioner shall intimate the same to the aforesaid Beat Officer, who shall ensure that normalcy and order is restored in the working of the *Gurudwara*.

14. With the aforesaid directions, the present petition along with the pending applications filed before this Court, is accordingly, disposed of.

15. The next date of hearing, i.e., 02nd December, 2026, stands cancelled.

MINI PUSHKARNA, J

SEPTEMBER 17, 2026/KR